

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TAKSHASHILA PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Takshashila Projects Private Limited
2.	Date of incorporation of corporate debtor	21/05/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad under Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200GJ2014PTC079566
5.	Address of the registered office and principal office (if any) of corporate debtor	560, Silver ARC-B, Open Plot, Nr Ashima House, B/h Town Hall, Madalpur, Ellisbridge, Ahmedabad, Gujarat-380006
6.	Insolvency commencement date in respect of corporate debtor	16 th July, 2024
7.	Estimated date of closure of insolvency resolution process	11 th January, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Janak Jagjivan Shah Reg. No: IBBI/IPA-001/IP-P-02626/2022-2023/14085
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 201, Kamdhenu Complex, Near Toran Dining Hall, Opp. Sales India, Income tax, Ashram Road, Ahmedabad-380009 Email: iprvcajanakshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 201, Kamdhenu Complex, Near Toran Dining Hall, Opp. Sales India, Income tax, Ashram Road, Ahmedabad-380009 Email: iprvcajanakshah@gmail.com
11.	Last date for submission of claims	30 th July, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Takshashila Projects Private Limited on 16th July, 2024.


The creditors of Takshashila Projects Private Limited, are hereby called upon to submit their claims with proof on or before 30th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Ahmedabad
Date: 18.07.2024


Janak Jagjivan Shah
Interim Resolution Professional
Reg. No: IBBI/IPA-001/IP-P-02626/2022-2023/14085

